

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1031  
TO BE ANSWERED ON FRIDAY, THE 25<sup>TH</sup> JULY 2025**

**CASES REGISTERED UNDER NIA, 1881**

**†1031. SHRI DAMODAR AGRAWAL:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the details of the disposal of the cases registered under the Negotiable Instruments Act (NIA), 1881 over the last five years, State-wise and year-wise;**
- (b) the details of the cases registered under NIA, 1881 over the last five years and lying pending for more than two years, State-wise and year-wise;**
- (c) whether the poor and the needy are being manipulated/exploited by the Financial Institutions under the garb of the Negotiable Instruments Act, 1881;**
- (d) if so, the details thereof; and**
- (e) if not, the steps taken to prevent the incidence of atrocities on the poor and the needy ones by the Financial Institutions?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY  
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY  
OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** As per the information available on National Judicial Data Grid (NJDG), the details of State/UT wise registration and disposal of the cases under the Negotiable Instruments Act, 1881 over the last five years are at *Annexure-I*.

The Details of cases pending as on 23.07.2025 and cases pending for more than two years are at *Annexure-II*.

**(c) to (e):** The Negotiable Instruments Act, 1881 is a law enacted to provide a legal framework for the usage of cheques, promissory notes and bills of exchange. The provisions under this Act, including Section 138 that deals with dishonour of cheques, are designed to uphold the credibility of financial transactions and apply uniformly to all sections of the society irrespective of their economic status. Further, Section 143 of the Negotiable Instruments Act, 1881 provides for summary trial of offences by Metropolitan Magistrate or Judicial Magistrate First Class. The Section 143 further provides that the trial of a case under this section shall, so far as practicable, consistently with the interests of justice, be continued from day to day until its conclusion, unless the Court finds the adjournment of the trial beyond the following day to be necessary for reasons to be recorded in writing. Furthermore, this Section provides that every trial under this section shall be conducted as expeditiously as possible and an endeavour shall be made to conclude the trial within six months from the date of filing of the complaint.

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**STATEMENT REFERRED TO IN REPLY TO PART (A) & (B) OF LOK SABHA UNSTARRED QUESTION NO. †1031 FOR ANSWER ON 25.07.2025 REGARDING 'CASES REGISTERED UNDER NIA, 1881'.**

<b>Cases Registered and Disposed under Negotiable Instrument (NI) Act</b>											
<b>Sr No.</b>	<b>State/UTs</b>	<b>2024</b>		<b>2023</b>		<b>2022</b>		<b>2021</b>		<b>2020</b>	
		<b>Registered</b>	<b>Disposed</b>	<b>Registered</b>	<b>Disposed</b>	<b>Registered</b>	<b>Disposed</b>	<b>Registered</b>	<b>Disposed</b>	<b>Registered</b>	<b>Disposed</b>
1	Andhra Pradesh	17063	15755	21060	17885	18741	15551	17077	6158	14038	9340
2	Arunachal Pradesh	77	72	35	22	7	2	10	0	5	0
3	Assam	5044	4078	4687	3823	6028	3474	4483	1986	3026	1586
4	Bihar	13138	6822	12441	6314	13560	4976	10576	2258	6421	1505
5	Chandigarh	12662	11622	10846	10381	8329	8721	8125	4514	7315	2406
6	Chhattisgarh	17114	21402	19180	17536	18873	12179	19652	8122	7764	4023
7	Delhi	126059	101882	118110	109023	103034	96648	81769	54086	67311	39856
8	Goa	3539	3929	3655	4973	4195	4783	3565	2368	2848	820
9	Gujarat	176991	169936	158120	168387	159682	132578	145184	92092	87649	30628
10	Haryana	60397	56585	68562	66131	64089	51557	60133	31635	53303	13210
11	Himachal Pradesh	15655	16167	16207	14695	16451	12596	11333	7212	10575	2732
12	Jharkhand	14277	11667	11809	7598	9572	5948	6022	1980	4992	1583
13	Karnataka	122870	97191	97807	84480	77395	61635	68860	52312	40872	27714
14	Kerala	39141	26069	41892	25354	34699	16944	12107	6470	9518	4539
15	Lakshadweep										
16	Madhya Pradesh	41375	49628	45966	44210	47212	36130	38488	22543	23681	8217
17	Maharashtra	125200	109141	119129	114949	128185	100712	110411	72363	83247	30158
18	Meghalaya	0	0	1	0	1	1	0	0	0	0
19	Nagaland	20	5	9	6	17	9	5	3	5	2
20	Odisha	8720	5345	8405	5388	9445	5700	7353	3491	5387	1878
21	Puducherry	1047	2104	1795	770	1755	422	1435	183	674	98
22	Punjab	75746	78387	69570	88515	66466	74685	58446	39786	49972	20147
23	Rajasthan	123652	100321	140020	80180	145164	64851	106588	38896	81217	19038
24	Sikkim	21	12	13	8	8	2	1	4	4	2
25	Tamil Nadu	31337	31364	33549	35367	43433	27414	30692	16475	20502	9533
26	Telangana	10835	8723	13258	8849	15770	27844	21938	7288	10163	3730
27	The Dadra And Nagar Haveli And Daman And Diu	335	197	267	217	285	258	275	179	314	73
28	Tripura	160	82	116	70	169	82	100	47	80	21
29	Uttar Pradesh	104091	63982	80600	46148	82814	55231	64216	27774	53854	19017
30	Uttarakhand	14957	10670	12405	10985	11293	9569	9436	7093	7959	2993
31	West Bengal	59025	38434	58609	39696	49333	52342	69315	24543	25944	16659
32	Andaman & Nicobar										
	<b>Total</b>	<b>1220548</b>	<b>1041572</b>	<b>1168123</b>	<b>1011960</b>	<b>1136005</b>	<b>882844</b>	<b>967595</b>	<b>531861</b>	<b>678640</b>	<b>271508</b>

Source: - Report as per statistics available on National Judicial Data grid (NJDG) portal dated 21.07.2025.

- The Data for Jammu & Kashmir, Ladakh, Mizoram and Manipur is not available on National Judicial Data Grid (NJDG) portal.

**Annexure-II**

**STATEMENT REFERRED TO IN REPLY TO PART (A) & (B) OF LOK SABHA UNSTARRED QUESTION NO. †1031 FOR ANSWER ON 25.07.2025 REGARDING 'CASES REGISTERED UNDER NIA, 1881'.**

<b>Pending cases under NI Act</b>			
<b>Sr. No.</b>	<b>State</b>	<b>Cases Pending</b>	<b>Cases Pending for more than 2 years</b>
1	Andhra Pradesh	57607	31351
2	Arunachal Pradesh	79	31
3	Assam	21944	13931
4	Bihar	70758	48221
5	Chandigarh	22377	5251
6	Chhattisgarh	64611	34213
7	Delhi	466163	239829
8	Goa	11004	5868
9	Gujarat	515805	241990
10	Haryana	240024	134655
11	Himachal Pradesh	57430	33617
12	Jharkhand	38475	18971
13	Karnataka	199390	74076
14	Kerala	116917	56168
15	Lakshadweep		
16	Madhya Pradesh	182321	115942
17	Maharashtra	638490	429049
18	Meghalaya	0	0
19	Nagaland	49	18
20	Odisha	67514	51240
21	Puducherry	5950	4139
22	Punjab	154850	46249
23	Rajasthan	629210	436012
24	Sikkim	12	2
25	Tamil Nadu	122277	70689
26	Telangana	55916	34233
27	The Dadra And Nagar Haveli And Daman And Diu	1483	898
28	Tripura	515	137
29	Uttar Pradesh	394802	241441
30	Uttarakhand	47501	25995
31	West Bengal	291102	200285
32	Andaman & Nicobar		
	<b>Total</b>	<b>4474576</b>	<b>2594501</b>

Source: - Report as per statistics available on National Judicial Data grid (NJDG) portal dated 23.07.2025.

- The Data for Jammu & Kashmir, Ladakh, Mizoram and Manipur is not available on National Judicial Data Grid (NJDG) portal.